

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

D.A. No. 1425/89

New Delhi this the 5th day of April 1994.

Shri Justice V.S. Malimath, Chairman.

Shri P.T. Thiruvengadam, Member (A).

Shri Kulwant Singh,  
S/o Shri Hazara Singh,  
R/o 164, Policy Colony,  
Ashok Vihar,  
Delhi.

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Petitioner.

None for the petitioner.

Versus

1. The Commissioner of Police (Delhi)  
Police Headquarters,  
M.S.O. Building,  
I.P. Estate,  
New Delhi-110002.

2. The Dy. Commissioner of Police,  
Vith Bn. D.A.P. Delhi Police,  
Model Town,  
Delhi.

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Respondents.

By Advocate Shri M.K. Giri.

ORDER (ORAL)

Shri Justice V.S. Malimath.

In view of the statement of Shri M.K. Giri, learned  
counsel appearing for the Delhi Administration, that the  
petitioner Shri Kulwant Singh is dead, the OA abates. It  
is ordered accordingly.

*P.T. Thiruvengadam*

(P.T. THIRUVENGADAM)  
MEMBER (A)

*V.S. Malimath*  
(V.S. MALIMATH)  
CHAIRMAN

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